

Annexure-8

Name of the corporate debtor: M/s Shree Maheshwar Hydel Power Corporation Limited
Date of commencement of CIRP : 27.09.2022

List of creditors as on: 10-04-2024

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted*	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted*	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Sew & Prasad - Joint Venture	12-Oct-22	1,67,53,87,321	1,67,53,87,321	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	-	-	
2	Kamlesh Patidar	13-Oct-22	4,20,600	0	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	4,20,600	-	
3	More Singh Solanki	12-Oct-22	2,40,726	0	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	2,40,726	-	
4	M/s Hari Karan Birla Contractor	13-Oct-22	1,62,43,062	0	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	1,62,43,062	-	
5	Brahmhatt Chouhan	12-Oct-22	2,66,089	0	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	2,66,089	-	
6	SNRS & Associates	07-Oct-22	2,12,500	2,12,500	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	-	-	
7	Yogendra Singh Ujjawal, C/o M/s Balaji Construction	14-Oct-22	1,35,34,625	54,13,850	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	81,20,775	-	
8	Mansingh Patel	14-Oct-22	1,25,110	1,25,110	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	-	-	
9	Pradeep Chouhan	12-Oct-22	17,637	0	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	17,637	-	
10	MPPKVV Co Ltd, Khargone	14-Oct-22	1,55,55,134	1,55,46,759	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	8,375	-	
11	Sew Infrastructure Limited	12-Oct-22	4,49,21,096	4,48,83,288	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	37,808	-	
12	M/s Ram Kumar Suresh Kumar	22-Oct-22	5,10,53,280	4,59,02,858	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	51,50,422	-	
13	Bharat Heavy Electronics Limited	23-Dec-22	5,65,78,16,133	94,85,49,117	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	4,70,92,67,016	-	
14	Central Depository Services (India) Limited	24-Jan-23	8,93,950	8,93,950	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	-	-	
15	IDBI Trusteeship Services Limited	14-Oct-22	10,50,026	10,50,026	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	-	-	
16	M/s T.R. Jaiswal	14-Oct-22	33,25,325	0	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	33,25,325	-	
17	M P Power Management Company Limited	13-Mar-23	2,93,93,93,400	1,03,09,70,000	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	1,90,84,23,400	-	
18	Ashok Kumar Gupta	02-Jun-23	1,16,97,797	47,94,179	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	69,03,618	-	
19	OP Moyde	From IRP	13,22,500	0	Providing Good/Services	Nil	Nil	No	NA	Nil	Nil	13,22,500	-	
	Total		10,43,34,76,311	3,77,37,28,958								6,65,97,47,353	-	

*That as per the Regulation 13 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the claims are accepted and non-accepted for collation. Therefore, the claims whatever not accepted for collation mentioned in the column "Amount of claim not admitted" due to format limitation.

Notes:

1. That regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) regulations, 2016 stipulates that where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub-regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. That in pursuant to aforesaid regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) regulations, 2016, the resolution professional has reverified the claims based on the documents available with him. In pursuant to the above, RP also revised the claim amount admitted including the estimates of claims made by IRP under sub-regulation (1) of regulation 14.

3. In view of the non-cooperation from the erstwhile promoters, management and employees of the Corporate Debtor, the claim have been verified and admitted solely on the basis of the information and documents provided/submitted by the claimants. the RP shall have the right to revise the amounts of claims admitted, including the estimates of claims, as soon as may be practicable, on receipt of additional information warranting such revision.